

(2010) 10 MAD CK 0321

In the Madras High Court

Case No : Writ Petition No. 6502 of 2010

Tamil Nadu Maruthuvar Savara Thozhilalar Sangam

APPELLANT

Vs

The Commissioner, The Joint Commissioner, Hindu Religious
and Charitable Endowment Department, The Executive
Officer and Arulmigu Muthumariamman Temple

RESPONDENT

Date of Decision : 20-10-2010

Acts Referred:

Citation : (2010) 10 MAD CK 0321

Hon'ble Judges : M. Jaichandren, J

Bench : Single Bench

Advocate : Eddy and Embboss, for the Appellant; K.M. Vijaya Kumar, Special Government Pleader for Respondents 1 and 2 and G.R. swaminathan, for Respondents 3 and 4, for the Respondent

Judgement

M. Jaichandren, J.—Heard the learned Counsel appearing on behalf of the Petitioner, as well as the learned Counsels appearing on behalf of the Respondents.

2. At this stage of the hearing of the writ petition, the learned Counsel appearing on behalf of the Petitioner had submitted that it would suffice, if the representation of the Petitioner sangam, dated 23.04.2010, is directed to be disposed of, on merits and in accordance with law, within a specified period.

3. The learned Counsels appearing on behalf of the Respondents have no objection for such an order being passed by this Court.

4. In view of the averments made in the affidavit filed in support of this petition and in view of the submissions made by the learned Counsel appearing on behalf of the Petitioner, the first Respondent is directed to consider and dispose of the representation of the Petitioner sangam, dated 23.04.2010, on merits and in accordance with law, after giving an opportunity of hearing to the Petitioner sangam, as well as to the other parties concerned, within a period of twelve

weeks from the date of receipt of a copy of this order. The Petitioner is directed to submit a copy of the representation, dated 23.04.2010, along with a copy of this order, to the Respondent. However, it is made clear that this Court, by this order, has not expressed any opinion on the merits of the matter.

5. The writ petition stands disposed of, with the above directions.